2ND INTERNATIONAL CONFERENCE ON NAVIGATING THE FUTURE OF INSOLVENCY: IBC IN THE AGE OF TECHNOLOGY, GLOBALISATION AND SUSTAINABLE FINANCE

ORGANISED BY

INSOLVENCY AND BANKRUPTCY LAW DIVISION,

CENTRE FOR BUSINESS LAWS AND TAXATION

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

(IBLD-CBLT, RGNUL)

9-10 OCTOBER

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ABOUT THE UNIVERSITY

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned the coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a well- furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-around growth of the students. RGNUL is currently emphasizing research, training, and consultancy in various areas of contemporary interest. It is envisaged to be a research-intensive university in the times to come. It has as many as 19 centers focusing on various areas of social-legal inquiries which includes the Centre for Business Law and Taxation (CBLT). RGNUL publishes 05 journals covering a vast range of subjects of topical interest.

CBLT

Centre for Business Laws and Taxation (CBLT) has been established with a view to promoting interdisciplinary research on Business Laws and Taxation. The Centre aims to engage in diverse activities, including but not limited to organising Webinars, Conferences, Workshops, and Moot Court Competitions; initiating credit and non-credit Courses; publishing Newsletters and Blog Series; and engaging in meaningful research on business laws and taxation, among other initiatives. For this purpose, the Centre aims to collaborate with other stakeholders and institutions to foster continuous growth in the fields of business laws and taxation. The Centre aims to encourage multi-disciplinary study in the area of Business Law, including, but not limited to, General Corporate Governance, Banking Law, Company Law, Securities Law, Intellectual Property Laws, Taxation Law, Insolvency and Bankruptcy Laws, Competition Laws, Mergers and Acquisitions and Dispute Resolution.

IBLD

The Insolvency and Bankruptcy Law Division (IBLD) is a specialized division with a singular focus on restructuring and insolvency laws in India and beyond. Recognizing the growing importance of this specialized legal area, IBLD aims to deepen understanding, foster research, and contribute to the development of effective insolvency practices. By bringing together experts, scholars, and practitioners, the IBLD will be at the forefront of exploring the complexities of insolvency law and its impact on the business landscape. To achieve these objectives, IBLD conducts a range of academic and professional activities including credit courses, public lectures, and roundtables. It actively collaborates with key governmental and quasi-governmental institutions such as the Insolvency and Bankruptcy Board of India (IBBI), National E-Governance Services Ltd. (NeSL), and other stakeholders.

SCC TIMES - MEDIA PARTNER

SCC Times, one of India's most authoritative and widely accessed legal news platforms, is the official Media Partner for the 2nd International Conference on "Navigating the Future of Insolvency: IBC in the Age of Technology, Globalisation & Sustainable Finance." As a leading digital repository of Supreme Court and High Court judgments, legislative updates, and expert legal commentary, SCC Times has established itself as an indispensable resource for legal professionals, academics, and students across the country. Its partnership with this conference underscores a shared commitment to advancing legal scholarship and disseminating cutting-edge discourse on insolvency and business law to a broader audience. Through its extensive digital reach and dedicated editorial team, SCC Times will provide comprehensive pre-event coverage, live updates, and post-conference reporting, ensuring that the insights, deliberations, and scholarly contributions emerging from this conference reach practitioners, policymakers, and researchers nationwide. The collaboration further reinforces the conference's objective of bridging academic inquiry with professional practice, amplifying the voices of thought leaders, and fostering a vibrant ecosystem of legal knowledge exchange. SCC Times' involvement as Media Partner adds significant visibility and credibility to the event, connecting it with a vast network of legal stakeholders committed to the evolution of India's insolvency and business law framework.

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ABOUT THE CONFERENCE

The 2nd International Conference on "Navigating the Future of Insolvency: IBC in the Age of Technology, Globalisation & Sustainable Finance" is designed to serve as a premier forum or multidisciplinary dialogue on the rapidly evolving insolvency ecosystem in India and globally. Organised by the Insolvency and Bankruptcy Law Division (IBLD) of the Centre for Business Laws and Taxation (CBLT), Rajiv Gandhi National University of Law, Punjab, this conference builds upon the success of previous edition and responds to the momentous changes reshaping insolvency law and practice. Since the enactment of the Insolvency and Bankruptcy Code, 2016, India's insolvency regime has undergone significant legislative, judicial, and institutional transformation. As the IBC enters its second decade, new challenges have emerged at the intersection of law, technology, finance, and policy. From the rise of artificial intelligence-driven resolution platforms and digital asset insolvencies to the urgency of ESG-integrated restructuring and the implementation of Part Z on cross-border insolvency, practitioners, academics, and policymakers must collectively engage with questions that will define the regime's trajectory. The first day of the conference will feature high-level panel discussions moderated by distinguished jurists, senior insolvency professionals, and policy architects, followed by interactive Q&A sessions designed to bridge theory and practice. The second day will be dedicated to scholarly paper presentations by researchers, students, and practitioners, providing an academic platform for critical evaluation, empirical analysis, and innovative solutions. Participants will benefit from unparalleled networking opportunities, collaborative workshops, and the chance to engage with policymakers from India's premier insolvency institutions.

OBJECTIVES OF THE CONFERENCE

- To undertake a comprehensive review of IBC's decade-long journey, successes, pendency challenges, judicial pronouncements, and legislative reforms from both legal and economic perspectives.
- To examine the transformative impact of artificial intelligence, blockchain, and digital technologies on insolvency proceedings, resolution platforms, and asset management.
- To analyse India's preparedness for cross-border insolvency under the Part Z of IBC, with comparative insights from UNCITRAL Model Law jurisdictions.
- Toevaluate the environmental, social, and governance (ESG) dimensions of corporate distress, and explore how sustainable finance principles are reshaping restructuring strategies.
- To assess the regulatory landscape for cryptocurrency and digital asset insolvency, including exchange failures, NFT classifications, and DeFi defaults.
- Tocritically review the Pre-Packaged Insolvency Resolution Process(PPIRP) framework, its efficacy for MSMEs, judicial interpretation, and prospects for expansion.
- To explore complex intersections of IBC with PMLA, SEBI regulations, Competition Law, and sectoral regulatory frameworks.
- To provide a platform for academic research and scholarly discourse through rigorous paper presentations, fostering evidence-based insolvency policy.
- To facilitate meaningful networking between students, insolvency professionals, financial advisors, regulators, and policymakers to build a collaborative insolvency ecosystem.
- To align India's insolvency discourse with global best practices and emerging international standards that will define the regime's trajectory. The first day of the conference will feature high-level panel discussions moderated by distinguished jurists, senior insolvency professionals, and policy architects, followed by interactive Q&A sessions designed to bridge theory and practice. The second day will be dedicated to scholarly paper presentations by researchers, students, and practitioners, providing an academic platform for critical evaluation, empirical analysis, and innovative solutions. Participants will benefit from unparalleled networking opportunities, collaborative workshops, and the chance to engage with policymakers from India's premier insolvency institutions.

THEMES OF CONFERENCE

The conference will address the following ten contemporary themes, each responding to critical developments in India's insolvency law and global insolvency practice in 2026:

Themes	Key Focus Areas
AI, Technology & Insolvency Law	Digital assets,algorithmic trading failures, AI-driven resolution platforms, data governance in CIRP
ESG, Climate Risk & Corporate Distress	Green insolvency, climate-related financial disclosures, stranded assets, sustainable restructuring
Cryptocurrency & Digital Asset Insolvency	Crypto exchange failures, NFT asset classification, DeFi defaults, regulatory responses
Personal Insolvency & Individual Debt	Part III IBC experience, personal guarantors, fresh start mechanism, consumer debt distress
Preventive Restructuring & Pre-Insolvency Frameworks	Early-stage restructuring frameworks, expanded pre-pack mechanisms, cross-class cramdowns, safe harbour protections for directors
Hybrid Insolvency - Arbitration Models	Arbitration and mediation in pre-insolvency, pre-admission dispute resolution, enforceability within CIRP, balance with collective insolvency principles
Statutory Early Warning Frameworks	Financial distress triggers, covenant breaches, liquidity stress indicators, mandatory early disclosure norms

DAY 1

Panel Discussion: Decoding the Next Decade of the IBC: Technology, Cross-Border Regimes and Sustainable Insolvency

This panel will undertake a focused examination of the Insolvency and Bankruptcy Code, 2016 at its ten-year milestone, situating doctrinal evolution alongside emerging structural challenges. First, it will interrogate resolution outcomes and jurisprudential trends, analysing key Supreme Court and NCLAT decisions to assess systemicinefficiencies and the trajectory of insolvency law. Second, it will explore the growing integration of technology within the Corporate Insolvency Resolution Process (CIRP), including AI-enabled processes, digital infrastructure, and the attendant concerns of data governance, evidentiary reliability, and cybersecurity.
Third, it will engage with the expandingfrontier of insolvency practice by examining ESG-linked risks such as environmental liabilities and climate-sensitive valuation and India's evolvingcross-border insolvency regime, with particular reference to the proposed Part Z framework and its alignment with the UNCITRAL Model Law, alongside the practical complexities of multi-jurisdictional coordination.

DAY 2

Paper Presentations

The second day will be dedicated to presentation of the research papers across the conference themes. Submissions will undergo a double-blind peer-review process. Selected papers will be published in a peer-reviewed edited volume or a leading law journal in collaboration with the conference partners.

Panel I: Technology, DigitalAssets & Data Governance in Insolvency

- AI-driven resolution platforms and algorithmic tradingfailures
- Digital assets in insolvency: cryptocurrencies, NFTs, DeFi defaults
- Crypto exchange failures, asset classification, and regulatory responses
- Data governance, cybersecurity, and evidentiary challenges in CIRP

Panel II: Preventive Insolvency and Early Warning Framework

- Early-stage restructuring frameworks, expanded pre-pack mechanisms, cross-class cramdowns, safe harbour protections for directors
- Financial distress triggers, covenantbreaches, liquidity stress indicators, mandatoryearly disclosure norms
- Creditor-led early intervention and pre-default restructuring mechanisms
- Institutional and regulatory approaches to pre-insolvency distress resolution

Panel III: ESG, Climate Risk and EvolvingInsolvency Landscape

- Green insolvency, climate-related financial disclosures, stranded assets, sustainable restructuring
- ESG integration in resolution planningand distressed asset management
- Long-term valuation challenges arising from climateand sustainability risks
- Intersection of ESG compliance with insolvency outcomes

Panel IV: Hybrid Processesand Individual Insolvency Frameworks

- Arbitration and mediation in pre-insolvency, pre-admission dispute resolution, enforceability within CIRP, balance with collective insolvency principles
- Integration of ADR within insolvency timelines and institutional frameworks
- Personal insolvency under Part III: personalguarantors, fresh startmechanism, consumer debt distress
- Procedural evolution of individual insolvency and debt resolution systems

Registration Fee

- Academicians, IPs, Advocates & Other Stakeholders - Rs. 1000 per participant
- Students & Researchers - Rs. 750 per Participant.
- Fees once paid shall not be refunded.
- Payment link - *Click Here*
- Registration form - *Click Here*

Schedule

The Two-Day International Conference will be conducted in offline mode (with hybrid/online participation facilitated for international delegates) at the RGNUL Campus, Punjab.

- Abstract Submission Deadline: 10th August, 2026
- Full Paper Submission Deadline: 25th September, 2026
- Proposed Conference Dates: 9th - 10th October, 2026
- Venue: Rajiv Gandhi National University of Law, Patiala, Punjab

Conference is Open to

- Law students and postgraduate students of law, management, and finance
- Academic researchers and PhD scholars
- Insolvency Professionals (IPs) and Resolution Professionals
- ·Advocates,
- Policy makers, regulators, and government officials
- International delegates and foreign insolvency practitioners

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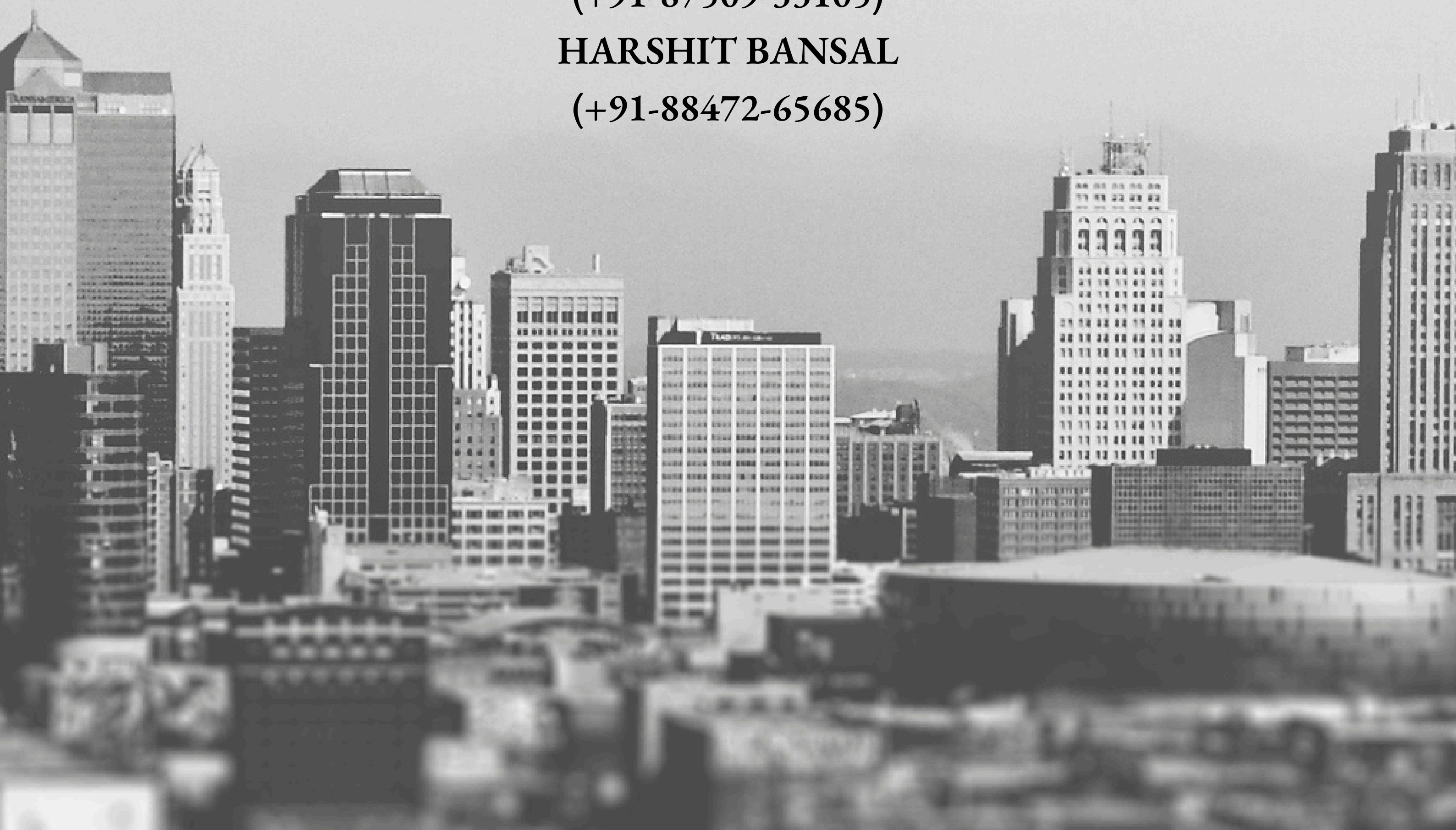

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